

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

CP/310/00101/2017 in OA/310/001242/2012

Dated Thursday the 27th day of September Two Thousand Eighteen

PRESENT

**HON'BLE MR. P. MADHAVAN, Member (J)
&
HON'BLE MR. T. JACOB, Member (A)**

S.D.S.Rajadhevan,
S/o Deivasigamani,
No. 1/1. Kannappar Salai,
Ashok Nagar,
Chennai 600083.

....Applicant/Applicant

By Advocate M/s. P. Sateesh Kumar

Vs

1. Mr.Rajiv Gauba,
The Secretary to Government,
Ministry of Home Affairs,
Central Secretariat,
New Delhi.

2. Mr.T.Jacob,
The Secretary,
Union Public Service Commission,
Dholpur House,
New Delhi.Respondents/Respondents

By Advocates Mr. K. Rajendran (R1)
Mr. R. Priya Kumar (R2)

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

This CP has been filed by the applicant in OA 1242/2012 alleging wilful disobedience of the order of this Tribunal dt. 01.08.2016 by the respondents. Notice was issued to the respondents.

2. When the matter is taken up for hearing, learned counsel for the respondents submits that the order of the Tribunal has been complied with. Learned counsel for the applicant has no objection in closing the CP. He however, seeks liberty for the applicant to file a fresh OA for seeking the relief regarding the other aspects of the case.

3. In view of the above, CP is closed with liberty to the applicant to file a fresh OA if necessary. Notices are discharged.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

27.09.2018

SKSI